

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Date of hearing : 17.1.2012

Petition No. 125/MP/2011

Subject: Signing of Power Purchase Agreement (PPA) by NTPC Limited during October 2010 to 05.01.2011 for supply of 37000 MW of electricity abusing its dominant position, thereby causing adverse effect on competition in electricity industry.

Petitioner: Association of Power Producers (APP)

Respondents: NTPC Ltd. and others

Parties present: Ms. Poonam Verma, Advocate for APP
Shri Sunil Kumar Sharma, APP
Shri M.G.Ramachandran, Advocate for NTPC
Ms. Swapna Sheshadri, Advocate for NTPC
Shri Rohit Chhabra, NTPC
Shri A.R.Mohanty, NTPC
Shri R.B.Sharma, Advocate for BSEB, JSEB & BRPL
Shri Manoj Dubey, Advocate for MPPTCL

Record of Proceedings

The learned counsel for the Respondent No.1, NTPC, prayed for three weeks time to file its response in respect of the submission dated 11.1.2012 filed by the petitioner. The learned counsel for the petitioner did not object to the same.

2. The Commission directed the Respondent No.1, NTPC to file its response on affidavit, with copy to the petitioner, on or before 7.2.2012.

3. The petition shall be listed for hearing on 14.2.2012.

By order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**